

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT) (Insolvency)NO.763 OF 2020**

**In the matter of:**

Mazda Agencies

Appellant

Vs

Hemant Plastics & Chemicals Ltd

Respondent

**Present:**

Mr MSV Sankar, Mr. Sriram P, Mr. AG Nair, Mr. Pawan S Godiawala,  
Advocates for the appellant.

**ORDER**  
**(Virtual Mode)**

**03.02.2021**-Heard learned counsel for the Appellant. Arguments concluded. Respondent is already proceeded ex-parte. Written arguments have already been filed by the appellant and the same are taken on record. Appellant counsel submits that he may be permitted to file citations. He is allowed to file the same within three days. **Reserved for judgement.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**